GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 621 TO BE ANSWERED ON 20.07.2016

RAIL VICTIM COMPENSATION FUND

621. SHRI GUTHA SUKENDER REDDY: SHRI SANGANNA AMARAPPA: SHRI ABHISHEK SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has received any proposal of creating Rail Victim Compensation Fund to provide compensation to the persons suffered under rail accidents;
- (b) if so, the details thereof;
- (c) the further action taken by the Government in this regard;
- (d) the details of guidelines regarding payment of compensation to the rail accident victims; and
- (e) the details of accidents that took place during the last two years and the current year due to poor maintenance of railway lines and the action taken by the Railways in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 621 BY SHRI GUTHA SUKENDER REDDY, SHRI SANGANNA AMARAPPA AND SHRI ABHISHEK SINGH TO BE ANSWERED IN LOK SABHA ON 20.07.2016 REGARDING RAIL VICTIM COMPENSATION FUND

- (a) to (c): Yes Madam. A representation has recently been received from an Hon'ble Member of Parliament proposing creation of Rail Victim Compensation Fund to provide adequate compensation to victims of rail accidents by levy of an additional charge on passenger fare. The proposal contained in the representation is under examination in this Ministry.
- (d): In terms of Section 125 of the Railways Act, 1989, and Section 16 of the Railway Claims Tribunal Act, 1987, the claimant of the compensation for death/injury in Train Accident / Untoward Incident has to move an application for compensation in the Railway Claims Tribunal. The compensation is paid by the Railways after a decree is awarded by the Tribunal in favour of the claimant subject to satisfaction of Railway.

Time limit for filing claims for train accident is one year from the date of occurrence which can be condoned by the Railway Claim Tribunal, if sufficient reason is shown.

(e): Number of consequential train accidents on Engineering account that took place during the last two years and the current year upto 15.07.2016 is given below:-

Responsibility	Total
On Engineering Account	27
Engineering dept. jointly with other Dept.	9
Grand Total	36
On Engineering Account	26
Engineering dept. jointly with other Dept.	12
Grand Total	38
On Engineering Account	8
Engineering dept. jointly with other Dept.	1
Grand Total	9
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Measures are being undertaken on continuing basis for upkeep of tracks to prevent accidents which includes replacement of over-aged assets, adoption to suitable technologies for up-gradation and maintenance of track. Safety drives and inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.